

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE NINTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 6608 OF 2017

Between:

T. Raghunath, S/o T.J. Anantha Sastry, Hindu, Aged about 57 years, Occ Working as Joint Transport Commissioner and Secretary, STA, Hyderabad, State of Telangana.

...PETITIONER

AND

1. The State Reorganization Committee-Kamalanathan Committee, Rep by its Secretary, GAD (SR) Department, A.P. Secretariat, Hyderabad.
2. The Government of India, rep by its Under Secretary, Ministry of Personnel, PG and Pensions Department, Of Personnel of Training, 3rd Floor, Lok Nayak Bhavan, Khan Market, New Delhi.
3. The Government of Andhra Pradesh, rep. by its Principal, Secretary, Transport, R and B Department, Secretariat, Velagapudi, Amaravathi, Guntur District.
4. The Government of Andhra Pradesh, rep. by its Principal, Secretary, GAD (SR) Department, Secretariat, Velagapudi Amaravathi, Guntur District,
5. The Government of Telangana, rep. by its Principal, Secretary, Transport, R and B Department, Secretariat Buildings, Hyderabad.
6. The Government of Telangana, rep. by its Principal, Secretary, GAD (SR) Department, Secretariat Buildings, Hyderabad.
7. The Government of Telangana, rep. by its Chief Secretary, Secretariat Buildings, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue an order or direction more particularly one in the nature of writ of Mandamus declaring the action of the respondents in issuing the impugned final

allocation order 18(1)/2015, dated 19.11.2015 of the 2nd respondent and Annexure-II to the order as illegal, arbitrary and contrary to Presidential Order in so far as it relates to allocation of the petitioner to the State of Telangana and set aside the same with a further direction to the respondents to allot and post the petitioner to the State of Andhra Pradesh in the vacancy caused due to the retirement of one Sri. D. Sudhakar with all consequential benefits.

I.A. NO: 1 OF 2017(WPMP. NO: 8099 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents to pass orders by considering the representation dated 22.12.2016 made by the petitioner till such time not to fillup the post of Joint Transport Commissioner which is arising on retirement of one Sri. D. Sudhakar in the State of Andhra Pradesh pending disposal of the writ petition.

Counsel for the Petitioner : SRI S.AJAY KUMAR, rep., SRI M.KESAVA RAO

Counsel for the Respondents No.5to7: THE ADVOCATE GENERAL

Counsel for the Respondents No.1,3&4 : GP FOR SERVICES I

**Counsel for the Respondent No.2 : SRI GADI PRAVEEN KUMAR,
DY.SOL.GENERAL**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.6608 of 2017

ORDER: *(Per the Hon'ble Sri Justice J. Sreenivas Rao)*

When the matter came up for hearing, Sri S. Ajay Kumar, learned counsel representing Sri M. Kesava Rao, learned counsel for the petitioner, submits that the cause in the writ petition does not survive for consideration.

2. Accordingly, the writ petition is dismissed as infructuous.
No order as to costs.

Miscellaneous petitions, pending if any, shall stand closed.

SD/-P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to SRI M.KESAVA RAO, Advocate. [OPUC]
2. Two CCs to GP FOR SERVICES, High Court for the State of Telangana. [OUT]
3. Two CCs to GP FOR SERVICES, High Court for the State of Andhra Pradesh. [OUT]
4. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
5. Two CD Copies.

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HIGH COURT

DATED:09/01/2025



ORDER

WP.No.6608 of 2017

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

⑨
14/02/25
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